

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3

AD. In 2-5 not
back
counter not billed.

in
5/11/04

Regn

Order dt. 7.1.2004

Applicant is absent
on call. Mr. B. Dash,
Ld. ASC submits that he
has already filed the
departmental counter
after service of copy.
Registry to check-up
and bring the counter
on record. AD not yet
returned from R-5
although notice was
sent to him by Regd.
post/AD on 22.10.2003.
Hence service is
treated sufficient on
him.

Call on 21.1.2004
for rejoinder, if any.

Domini
7/1/04
REGISTRAR

Rejoinder not
filed.

in
20/1/04

Regn

Order dt. 21.1.2004

Applicant is absent
on call and no steps
taken to file any
rejoinder. However, to
give one more opportunity
to the applicant, time
is granted as a last
chance till 4.2.2004
to file rejoinder, if any.

Domini
21.1.04

REGISTRAR

OF. 11.04

On the basis of the counsel for the
applicant, adjourned to 30.11.04.

Member B

in
Vice-Chairman.

30.11.04.

At the request of the counsel for
the applicant, adjourned to 14.12.04.

Member B

in
Vice-Chairman.

Order dated - 15/12/04

None appears for the
applicant, nor the applicant is
present in person, however Mr.
B. Dash, Ld. Additional Standing
Counsel is present, who is heard.

As the applicant is absent
without notice and no formal
request is made, this O.A.
is dismissed on account of
non-prosecution.

Member (J)

in
Vice-Chairman